

servants including field staff of Hoticulture Directorate.

(b) Revised rates of conveyance allowance have been laid down by the

Ministry of Finance *vide* their Order dated 6th February, 1981.

(c) The prevailing rates of conveyance allowance effective from 6.2.81 are as under:—

Average monthly travel on official duty Km.	Rates of conveyance allowance per month for journeys by	
	(Owned Motor Car) Rs.	(Other modes of conveyance) Rs.
201—300	180.00	63.00
301—450	270.00	90.00
451—600	375.00	108.00
601—800	360.00	125.00
Above 800	405.00	135.00

Refusal of Admission in Public School for Children of Uneducated Parents

7948. SHRIMATI GURBRINDER KAUR BRAR: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) whether certain Public Schools in Delhi refuse admission to children of uneducated and under-privileged parents on the basis that they cannot help the children with their home work, thereby denying the children the right to a better education; and

(b) if so, what steps are being taken by Government in this regard?

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI S. B. CHAVAN): (a) and (b). No such complaints have been received by the Delhi Administration.

Allotment of Slum Tenements on Hire Purchase Basis

7949. SHRI KESHAORAO PARDHI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether DDA's Slum Wing has invited applications on prescribed

proformas for allotting slum tenements on hire purchase basis to their allottees in Delhi/New Delhi;

(b) whether more or less similar forms were got filled in by the concerned authorities while regularising the provisional allotment;

(c) the purpose and utility of getting such form refilled in particularly by those who have already filled up such forms and got regular allotment letters.

(d) whether only those will be asked to submit the applications again who have not done so earlier or who now do not want such allotment; and

(e) if not, why?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARA-IN SINGH): (a) DDA has informed that no application for allotment of slum tenements on hire-purchase basis has been invited. However, applications have been invited for allotment of slum tenements on perpetual leasehold rights basis; hire purchase is one of the modes of payment.

(b) No Sir.